

REPORT OF THE SALT DEPARTMENT FOR  
THE YEAR 1962-63

**The Minister of Industry (Shri Kanungo):** I beg to lay on the Table a copy of Report of the Salt Department for the year 1962-63.

[Placed in Library. See No. LT-2037/63.]

12.19 hrs.

PUBLIC ACCOUNTS COMMITTEE  
(SIXTEENTH REPORT)

**Shri Tyagi (Dehra Dun):** I beg to present the Sixteenth Report of the Public Accounts Committee on the Excesses over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil), 1961-62.

BUSINESS OF THE HOUSE

**The Minister of Planning (Shri B. R. Bhagat):** Sir, as the Minister of Parliamentary Affairs is out of station on an urgent duty, with your permission, I rise to announce that Government Business in this House during the week commencing 9th December, 1963, will consist of:

- (1) Further discussion on the Report on the mid-term appraisal of the Third Five Year Plan, laid on the Table of the Lok Sabha on the 26th November, 1963.

12.20 hrs.

- (2) Consideration and passing of—

The Companies (Amendment) Bill, 1963, as reported by the Select Committee.

**Shri Ranga:** So soon?

**Shri B. R. Bhagat:** Then,

- (3) The Preventive Detention (Continuance) Bill, 1963,
- (4) The Banking Laws (Miscellaneous Provisions) Bill, 1963, and
- (5) The Indian Tariff (Second Amendment) Bill, 1963.

**Shri S. M. Banerjee (Kanpur):** I want to draw your attention to two motions which we had tabled. On one of them, you will remember, a lot of calling-attention-notice had been tabled, and that was regarding Pakistan's attitude on our borders. You, Sir, in your wisdom had asked us to initiate a discussion by moving a motion for discussion if we were not satisfied with the reply of the hon. Minister or the Deputy Minister. We have already tabled such a motion, and I thought that the Minister of Parliamentary Affairs in consultation with the Prime Minister would take up this issue as a very urgent matter next week.

The second motion which has also been signed by many Members is regarding cases of corruption and the solution to the problem of corruption.

I would like to know from the hon. Minister whether he can throw any light on these two motions. Shri B. R. Bhagat possibly may be able to say or the Minister of Parliamentary Affairs could throw some light on these two motions, one relating to the situation created by Pakistan's attitude and the other relating to corruption.

**Mr. Speaker:** The hon. Member wants to know whether they are being taken up next week or afterwards.

**Shri B. R. Bhagat:** Not in the next week.

**Mr. Speaker:** Hon. Members would like to know this. They feel that these are very urgent, and, therefore, they must be informed whether they are being taken up next week, not the next week, but the week after the next. They want to know about the programme about their being included on the agenda, and they must be informed. When the Minister of Parliamentary Affairs comes, he should inform them of the programme.

**Shri D. C. Sharma (Gurdaspur):** I had sent a calling-attention notice yesterday which related to a railway accident in which thirty-one persons were injured. May I know what the fate of that calling-attention notice is?

**Mr. Speaker:** I have never answered such queries in the House.

**श्री रामसेवक यादव (बाराबंकी) :** अध्यक्ष महोदय, पिछली बार भी मैंने कहा था। एक तो जैसा श्री बनर्जी ने कहा, भ्रष्टाचार का मामला है, इस को लिया जाना चाहिए। और दूसरा पिछड़े वर्ग आयोग के प्रतिवेदन का मामला है, जो कि ६ साल से चला आ रहा है। उसके पीछे न जाने कितना प्रयास हुआ है। पिछली बार एक प्रस्ताव भी पास हो गया था लेकिन फिर भी वह समय के अभाव के कारण रह गया। अब की बार भी प्रस्ताव स्वीकार हो गया है।

**अध्यक्ष महोदय :** मिनिस्टर आफ पार्लियामेंटरी एफेयर्स आज हाज़िर नहीं हैं। मेम्बर साहब जो चीज चाहते हैं वह मुझे लिख कर दें मैं उसका जवाब ले लूंगा।

**श्री रामसेवक यादव :** यह भी सरकारी विज्ञान है, यह भ्रष्टाचार . . . .

**अध्यक्ष महोदय :** जोकाम अगले वीक होगा सिर्फ उसका ऐलान किया गया है, और कोई दूसरा काम आप चाहते हैं तो, जसा मैं ने कहा, आप मुझे लिख कर दे दीजिये, और मैं उसका जवाब ले लूंगा।

**Shri Hari Vishnu Kamath (Hoshan-Sadar):** It is regrettable that Shri to the fact—and you must also have noted it—that Government have not brought forward, nor have they declared their intention to bring forward according to your directive, the quorum Bill or rather the anti-quorum Bill. I hope Government would be prepared to face the consequences.

**Mr. Speaker:** He had already given that warning.

**Shri Hari Vishnu Kamath:** I would like to repeat it.

#### PERSONAL EXPLANATION BY A MEMBER

**Shri Shiv Charan Gupta (Delhi Sadar):** It is regrettable that Shri Kachhavaia, the hon. Member from Dewas made certain charges against me in the House on the 27th November, 1963, while speaking on the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1963. He threw overboard all decency in public life and made insinuations and malicious, false and baseless charges. Shri Kachhavaia has commented on my life-history. I am proud that I was a milk-vendor and I am still in that business, and the Congress and the people of Delhi raised me out of dust and gave me stature in public life.

His contemptuous reference to the rising of a common man like me in public life reflects his feudal outlook. The Congress party and Congressmen always take pleasure in seeing the people from the masses coming up in